

FORM NO. URC-1



Application by a company for registration
under section 366

[Pursuant to rule 3(2) of the Companies Rules, 2014
read with section 366 of the Companies Act, 2013]

सत्यमेव जयते

Form language English Hindi

Refer the instruction kit for filing the form.

1. (a) SRN of **RUN** Pre-fill

(b) * Type of company

2. (a) *Type of existing entity

(b) LLPIN// Registration Number Pre-fill

(c) * Name of the existing entity

(d) * Address of the existing entity

(e) *Email Id of the existing entity

(f) * Number of members in the existing entity as on the date of application

(e) Name of the proposed company

3. (a) Category of the proposed company

(b) *Whether liability of the members of the company is limited by any Act of Parliament
other than Companies Act Yes No

4. (a) *Date of instrument constituting the existing entity (DD/MM/YYYY)

(b) *Description of the instrument

5. (a) Number of shares taken up to date

Equity

Preference

(b) Amount paid on each share

Equity

Preference

6. (a) Date of passing resolution for declaring the amount of guarantee

(b) Particulars of guarantee taken up by each member

7. *Date of general meeting passing the resolution assenting to registration (DD/MM/YYYY)

with limited liability

8. *Particulars of passing special resolution and the place of general meeting

9. *Total amount of the property (whether movable or immovable including actionable claims)

10. *Whether any suit or legal proceedings taken by, or pending against the entity, or any

public officer or member thereof Yes No

If Yes, give brief details

11. (i) *Whether entity has any secured debt outstanding as on the date of application Yes No

(ii) *Mention the total outstanding amount

Attachments

1. *Particulars of members/partners along with the details of

shares held by them;

Attach

2. *Declaration of two or more directors verifying the particulars of all members/partners;

Attach

3. *Affidavit from all the members/partners for dissolution of the entity;

Attach

4. *Copy of the instrument constituting or regulating the entity;

Attach

Attach

5. Copy of certificate of registration of the entity, if any;

Attach

6. *Copy of Newspaper advertisement;

Attach

7. *Certificate from a CA/CS/CWA certifying the compliance with all the provisions of Stamp Act, to the extent applicable;

Attach

Attach

8. Consent of majority of members;

List of attachments

9. Consent of at least three-fourth of members agreeing for registration under this part;
10. No objection certificate from the concerned Registrar of Firms or Registrar of Companies(LLP);
11. No objection certificate/Consent given by secured creditors;
12. Statement of accounts of the existing entity, prepared not later than 15 days preceding the date of application duly certified by auditor; if applicable
13. Copy of the resolution declaring the amount of guarantee;
14. *Undertaking by the proposed directors for compliance with requirements of Indian Stamp Act, 1899.

Attach

Remove Attachment

Attach

Attach
Attach
Attach

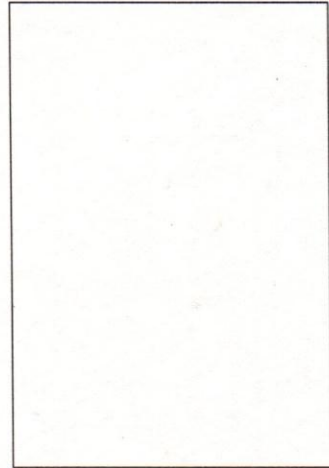
15. *A copy of latest Income Tax Return of the firm

16. Declaration from all the members regarding compliance as per section 8(1)(b) and section 8(1)(c) of the Act and detailed objects of the company.

Attach

Attach

17. Optional attachment(s) (if any)



Declaration

I * , a person
named in the articles as a declares that all the requirements of The
Companies Act, 2013 and the rules made thereunder in respect of the subject matter of this form and matters incidental
thereto have been complied with. I am authorized by other promoters subscribing to the Memorandum of Association
and Articles of Association and the first directors to give this declaration and to sign and submit this Form..It is further
declared and verified that

1. Whatever is stated in this form and in the attachments thereto is true, correct and complete and no information
material to the subject matter of this form has been suppressed or concealed and is as per the original records
maintained by the promoters subscribing to the Memorandum of Association and Articles of Association.
2. All the required attachments have been completely and legibly attached to this form.

*To be digitally signed by

*Designation

DSC BOX

*DIN/ DPIN or PAN of the director

Certificate by practicing professional

I declare that I have been duly engaged for the purpose of certification of this form. It is hereby certified that I have gone through
the provisions of the Companies Act, 2013 and Rules thereunder relevant to this form and I have verified the above particulars
(including attachment(s)) from the original records maintained by the Company/applicant which is subject matter of this form and
found them to be true, correct and complete and no information material to this form has been suppressed.

I further certify that:

- i. The said records have been properly prepared, signed by the required officers of the Company and maintained as per the
relevant provisions of the Companies Act, 2013 and were found to be in order;
- ii. All the required attachments have been completely and legibly attached to this form.

*To be digitally signed by

DSC BOX

* Chartered accountant (in whole-time practice) or Cost accountant (in whole-time practice) or
 Company secretary (in whole-time practice)

* Whether associate or fellow

Associate Fellow

* Membership number

* Certificate of practice number

**Note: Attention is drawn to provisions of Section 448 and 449 of the Companies Act, 2013 which provide for
punishment for false statement / certificate and punishment for false evidence respectively.**

Modify

Check Form

Prescrutiny

Submit

For office use only:

Affix filing details

eForm Service request number (SRN)

eForm filing date

(DD/MM/YYYY)

Digital signature of the authorising officer

This e-Form is hereby registered

Confirm submission

Date of signing

(DD/MM/YYYY)

"FORM NO. URC-2

**Advertisement giving notice about registration under Part I of Chapter XXI of the Act
[Pursuant to section 374(b) of the Companies Act, 2013 and rule 4(1) of the Companies
(Authorised to Register) Rules, 2014]**

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at that a partnership firm /LLP/Co-operative Society/Society/Trust/a business entity(delete whichever is not applicable) may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares, or as a company limited by guarantee or as an unlimited company (delete whichever is not applicable).
2. The Principal objects of the company are as follows:-
.....
.....
.....
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at] [give the address here].
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6,7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

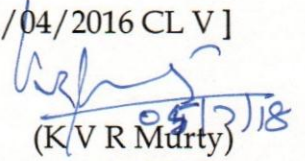
Dated this day of 20.....

Name(s) of Applicant

1.....

2.....".

[File No. 01/04/2016 CL V]


(K/V R Murthy)

Joint Secretary to the Government of India

Note: — The principal rules were published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (i), vide number G.S.R. 257(E), dated the 31st March, 2014 and subsequently amended vide the following notifications:-

Serial Number	Notification Number	Notification Date
1.	G.S.R.563 (E)	31 st May, 2016
2.	G.S.R 173 (E)	16 th February, 2018